



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 27th January, 2022

No. LGL.199/2021/14.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

ASSAM ACT NO. XXXXI OF 2021

(Received the assent of the Governor on 24th January, 2022)

THE ASSAM POLICE (AMENDMENT) ACT, 2021

AN ACT

further to amend the Assam Police Act, 2007.

Preamble

Whereas it is expedient further to amend the Assam Police Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows :-

**Act No.
XX of
2007**

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Police (Amendment) Act 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 76**

2. In the principal Act, in section 76, for sub-section (3), the following shall be substituted, namely:-

“(3) The staff of the Commission shall be placed by the State Government on deputation basis in consultation with the Commission.”

**Amendment of
section 78**

3. In the principal Act, in section 78,-

- (i) in sub-section (1),-
 - (a) clause (d) shall be omitted;
 - (b) in explanation, the clauses (d), (e), (f) and (g) shall be omitted.
- (ii) in sub-section (3),-
 - (a) in second line, for the word “misconduct”, appearing in between the words “of” and “against” the words “serious misconduct as defined in sub-section (1) above” shall be substituted;
 - (b) the provision of Explanation shall be omitted.
- (iii) in sub-section (4), in sixth line, for the word “misconduct” appearing in between the words “ of” and “as” the word “serious misconduct as defined in sub-section (1) above” shall be substituted.

- (iv) in sub-section (5), in second line, for the word "misconduct" appearing in between the words "prevent" and "on" the word "serious misconduct as defined in sub-section (1) above" shall be substituted.

Amendment of section 83 4. In the principal Act, in section 83, in sub section (1),-

- (i) in clause (b), for the word "misconduct" appearing in between the word "of " and "referred" the word "serious misconduct as defined in sub-section (1) section 78" shall be substituted.
- (ii) in clause (e), in first line, for the word "misconduct" the word "serious misconduct as defined in sub-section (1) section 78" shall be substituted.

Amendment of section 85 5. In the principal Act, in section 85,-

- (i) in sub-section (1), in clause (b), after the proviso the following Explanation shall be inserted, namely:-

"Explanation : "Misconduct" in this context shall mean any wilful breach or neglect by a police officer of any law, rule, regulation applicable to the police which adversely affects the rights of any member of the public, excluding what is defined by "serious misconduct" under sub-section (1) of section 78 of the Act."

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.